

GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION, DRAINAGE REGULATIONS, 1990

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GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION, DRAINAGE REGULATIONS, 1990

[Notfn. No. GIDC : ENG(PH) : LAW: AMD : 17dt. , pub. in G.G.G. Ordy., Pt. IV-C, dt. 26-7-90, p. 1085].-In exercise of the powers conferred by sub-section (1) of Section 54 of the Gujarat Industrial Development Act, 1962 (Guj XXIII of 1962) and with the previous

approval of the State Government the Gujarat Industrial Development Corporation hereby makes the following Regulations (1990) namely:-

1. Short title :-

These Regulations may be called the Gujarat Industrial Development Corporation, Drainage Regulations, 1990.

2. Application :-

They shall apply to all the industrial estates of the Corporation and units located in the said estates In respect of all matters concerning the drainage system and effluent discharge system of the said units.

3. Definitions :-

In these Regulations, unless the context specifically indicates otherwise the meaning of the terms used shall be as under:-

(a) "The Corporation" means the Gujarat Industrial Development Corporation;

(b) "Industrial Estate" means the Industrial Estate of the Corporation:

(c) "Persons" means any individual, firm. Company, Association, Society, Corporation or a group,

(d) "Sewer" means a pipe or conduit or other construction provided for carrying sewage:

(e) "Building Sewer" means the sewer under the control of the property owner and extending from the building to the first inspection chamber or manhole in Corporation's land:

(f) "Public Sewer" means sewer in which allowners of abutting properties may discharge and which is controlled by the Corporation;

(g) "Sanitary Sewer" means a sewer which carries sewage and to which storm, surface, and ground waters are not initially admitted;

(h) "Storm Sewer" means sewer which carries storm and surface waters and drainage but excludes sewage and industrial estates:

(i) "Combined Sewer" means a sewer receiving both sewage and surface run-off:

(j) "Sewage" means a combination of the water carried wastes from

residences, business buildings, institutions and industrial establishments together with such ground surface and storm waters as may be present:

(k) "Industrial Wastes" (Effluent) means the Liquid wastes for industrial manufacturing process, trade, business or from any development recovery or. processing operation, as distinct from sanitary sewage. This shall not include solid wastes whatsoever.

(I) "Garbage" means solid wastes from the domestic and commercial preparation, cooking and dispensing of food and from the handling storage and sale of produce.

(m) "Property shredded Garbage" means the wastes from the preparation, cooking and dispensing of food that have been shredded to such a degree, that, all particle will be I/2(half) carried freely under the flow conditions normally prevailing in sewers, with no particle greater than one half(I/2) inch in any dimension;

(n) "Sewage Treatment Plant" means any arrangement or devices and structures used for treating sewage;

(o) "Sewage Works" means all facilities for collection, pumping, treating and disposing of sewage:

(p) "Water Course" means a channel In which flow of water occurs either continuously or intermittently:

(q) "Natural Outlet" means any outlet into a water course or standing surface water or ground water;

(r) "Sludge" means any discharge of water, sewage or industrial waste which in concentration of an given constituent or in quantity of flow exceeds or any duration longer than 15 minutes, five times the average 24 hours concentration or flow during normal operation:

(s) "PH" means the logarithm of the reciprocal of the weight of hydrogenous in grams per litre of solution, as determined by procedures outlined in "Standard methods";

(t) "Biochemical Oxygen Demand" (abbreviated as B.O.D.) means the quantity of oxygen utilised in the biochemical oxidation of organic matter in five days at 20 degree C, expressed in milligrams per litre, as determined by procedure outlined in "Standard Methods": (u) "Suspended Solids" means solids that either float on the surface or are in suspension in water, sewage or other liquids or which are removable by a laboratory filtering device, quantitative determination shall be done in accordance with "Standard Methods":

(v) "Gallon" means Imperial Gallon:

(w) "Control Manhole" means the manhole so designated for the access purpose of collecting waste effluent samples and facilitating observation and measurement of wastes as necessary from a property. It shall be last manhole in the building sewer or the manhole at the junction of the building sewer with the public sewer downstream as may be decided by the "Engineer-in- charge":

(x) "Standard Methods" means the examination of analytical procedures set forth in the most recent publication of "India Standard' for the purpose and also as approved by "Pollution Control Board".

<u>4.</u>.:-

It shall be unlawful for any industry to place, deposit or permit to be deposited in any unsanitary manner on public or private property in the industrial estates of Gujarat Industrial Development Corporation any human or animal excrement, garbage, solid waste or other objectionable waste.

<u>5.</u>.:-

It shall be unlawful for an industry to discharge into any natural outlet within Gujarat Industrial Development Corporation estate any sewage or other pollution water, industrial effluent except where suitable treatment has been provided as per Gujarat Pollution Control Board's Regulations in force.

<u>6.</u>.:-

For permission to discharge either domestic/industrial liquid waste into the Gujarat Industrial Development Corporation's sewerage system from industries/person producing industrial waste/domestic waste, the owner or his authorised agent shall make an application in prescribed form available in the office of the Deputy Executive Engineer in the estate (as per Annexure 'A'). The permit application shall be accompanied by plans specifications. No Objection Certificate/permission from Gujarat Pollution Control Board, waste sample test reports, or such information considered necessary in the opinion of the Gujarat Industrial Development Corporation for releasing drainage connection. An inspection and scrutiny fee of Rs. 100/- for industrial water connection and Rs. 50/- for domestic waste connection shall be paid at the time of application.

<u>7.</u>.:-

All industrial/trade/domestic establishment existing and generating industrial/domestic waste at the time of enactment of these Regulations are also required, to seek permission to discharge into Gujarat Industrial Development Corporation's sewerage system within 3 months of enforcement of these Regulations and within one months from the date of commissioning of underground drainage lines. They will also be required to execute an agreement with Gujarat Industrial Development Corporation before getting the connection.

<u>8.</u>.:-

No person shall discharge or cause to be discharged any storm water, surface water or sub-surface water to any sanitary sewers of the Gujarat Industrial Development Corporation. All such storm water, surface water shall be discharged to such drains as are specifically designated as storm water drainage or natural outlet as approved by the Gujarat Industrial Development Corporation or its authorised person.

<u>9.</u>.:-

Grease, oil and sand interceptors duly approved by Gujarat Industrial Development Corporation shall be provided if so advised by the Gujarat Industrial Development Corporation. All Interceptors shall be so located as to be ready and easily accessible for Inspection by Gujarat Industrial Development Corporation. The interceptors shall be maintained by the individual industry or person taking drainage connection to Gujarat Industrial Development Corporation's Sewerage system.

10. . :-

No storage rooms where acid's, cyanides or other harmful substances are stored, shall be connected directly to the Gujarat Industrial Development Corporation's sewerage system or any natural outlet. Curbing, holding pit, of other approved arrangement shall be provided by the industry or person before obtaining connection to the drainage system.

<u>11.</u>.:-

No industry or person shall discharge or cause to be discharged any of the below mentioned types of sewage, industrial or domestic waste, or factory waste into any Gujarat Industrial Development Corporation sewer or natural outlet or water body within or entering the Gujarat Industrial Development Corporation's estates and the liquid waste shall be confirming ISS : 2490 (relevant part applicable only.) The liquid wastes should not contain.

(a) Any waste containing fats, wax, grease, tars or oils whether emulsified or not, in excess of 20mg/1 or containing substances which may solidity or become viscous at temperature between 32h P and F.

(b) Any petroleum products, fuel, oil, calcium, bengene, naptha cleaning solvents or other Inflammable and/or explosive materials in liquid or gaseious form.

(c) Any solid viscous substance in quantities or of such size of specific gravity as would be capable of causing obstruction to the flow on sewers or other interference with the proper operation of the sewage works such as, but not limited to, ashes, cinders, sand, stone, dust. straw, shavings, metal, glass, rags, feathers, tar, plastics, wood fullers, earth like slurries and residues, pulp and paper mill wastes, underground garbage, paper dishes, cups. food containers, flash, bones, animal products, residues etc. either whole or ground by garbage grinders.

<u>12.</u> . :-

No person shall discharge or caused to be discharged substances, materials, waters or wastes, if it appears likely in the opinion of the Gujarat Industrial Development Corporation that, such wastes are not amendable to satisfactory treatment or can harm either the sewers, sewage treatment process or equipment, have an adverse effect on the receiving stream or can otherwise endanger life. public property, or constitute a nuisance. Informing opinion as to the acceptability of such waste, the Gujarat Industrial Development Corporation will give consideration to such factor as the quantities of wastes in relation to flows and Velocities in the sewers, materials o r construction of the sewers, nature of the sewage treatment process, degree of treatibility of wastes and other pertinent factors.

<u>13.</u>.:-

If any water or wastes which are discharged or are proposed to be discharged to the Gujarat Industrial Development Corporation

the sewers contain substances or process characteristics enumerated in these regulations and which is the judgment of the Industrial Development Corporation, Gujarat may have а deleterious effect upon the sewage works, processes equipment or receiving waters or which otherwise create hazard to life or constitute a public nuisance, the Engineer-in-charge may:

(a) Advise pretreatment to an acceptable condition for discharge to the Gujarat Industrial Development Corporation sewers.

- (b) Advise payment of "Surcharge" as detailed.
- (c) Reject the wastes.
- (d) Disconnection of drainage connection.
- (e) Disconnection of water supply.

<u>14.</u> . :-

The owner shall operate and maintain continuously and effectively at his expense the private waste treatment and flow equalization system in a sanitary and safe manner as all times.

<u>15.</u>.:-

When required by the Gujarat Industrial Development Corporation the owner of any property serviced by a sewer carrying industrial wastes shall install a suitable control manhole together with such necessary appurtenances in the sewer to facilitate observation, sampling and measurements of the wastes. Such manhole when required, shall be accessibly and safely located and shall be constructed in accordance with plans approved by the Gujarat Industrial Development Corporation. The manhole and required appurtenances shall be installed by the owner at his expense and shall be maintained by him so as to be safe and accessible at all time. In case where the industry will not provide the control manhole the drainage connection shall not be granted.

<u>16.</u> . :-

In the event, in the opinion of Engineer-in-charge because of low consumption of water or any such response to be recorded in writing to be kept on records, that no control manhole is required, the control manhole shall be considered to be the nearest down, stream manhole in the public sewer to the point at which the sewer is connected.

<u>17.</u>.:-

Sampling shall be carried out to reflect the effect of constituent upon the sewage works out and to determine the existence of hazards to life and property. The particular analysis involved at the discretion of the Gujarat Industrial Development Corporation would b e done either on basis of a 24 hours composite or as a grab sample.

<u>18.</u> . :-

All test and analysis of the characteristics of water and wastes to which reference is made in these regulations shall be determined in accordance with standard methods as per relevant ISS in force and shall be determined at the control manhole provided or upon suitable samples taken at the said control man hole in the presence o f representatives of all parties concerned and tested at a laboratory approved by the Gujarat Industrial Development Corporation.

19. . :-

The Gujarat Industrial Development Corporation may at anytime before/after issuance of permit or grant of connection run additional tests of the sewage or wastes being discharged by any trade or industry over such period as it may deem necessary. Cost of such tests shall be borne by the trade or industry concerned.

<u>20.</u> : -

In the event of tests showing greater degrees of pollution than permissible under regulation I I the surcharge, if any, to be paid shall be computed on the basis of the latest test results available and shall be levied from the billing period in which the tests are carried out if any such testing shall show a reduced degree of pollution in the wastes will be eligible for reduced payment of surcharge as decided by the Corporation.

<u>21.</u>.:-

The Engineer-in-charge or his authorised person of the Gujarat Industrial Development Corporation shall be permitted to enter all properties for the purposes of inspection, observation of this Regulation and having a direct bearing on the nature and source of discharge to be sewers or water ways or facilities for waste treatment of the Gujarat Industrial Development Corporation.

<u>22.</u> : :-

If any person is found violating any provisions of these regulations he shall be served with a notice by the competent office of Gujarat Industrial Development Corporation calling upon him to stop such violation within a period of seven days.

<u>23.</u> : :-

If any person continuous to violate provisions of these regulations beyond the time limit provided in regulation 22, he shall be liable for prosecution by competent office and a fine up to five hundred rupees.

<u>24.</u> . :-

Any person who does anything in contravention of regulations 22 and 23 shall be liable to the Gujarat Industrial Development Corporation for any expenses, loss or damage caused to the Gujarat Industrial Development Corporation by reason of such violation and also for suspension or cancellation of any permission granted under these regulations such as drainage and water supply connections.

<u>25.</u>:-

Should any court of competent jurisdiction declare any provision of these regulations ultra-wires, then decision shall effect only such provision so declared to be ultra-wires and shall not effect any other part of these regulations.

<u>26.</u> . :-

The person/industry as beneficiary of the sewerage system, will have to bear the drainage cess applicable to the concerned area/estate of the Gujarat Industrial Development Corporation as may be decided and approved by the competent authority of Gujarat Industrial Development Corporation. No person/industry shall be liable to claim exemption from paying the drainage cess. The drainage cess as may be conveyed through the prescribed proformas of the bills and issued to the concerned person/industry shall have to be paid against it within 15 days from the receipt of the bill, failing which a penalty as may be decided by the competent authority, which shall not have bearings, upon any other, penalties or surcharge payments etc. on account of violation of qualitative parameters of the industrial liquid wastes. Further if, the person of industry concerned shall not make the due payments against the claimed bills their drainage connection shall be liable for disconnection with maximum of seven days further notice. In the event of such a disconnection, and thereafter upon the deposit of full amount of recovery against which pending bill including the penalty charges etc., the person of Industry shall be granted, if

requested in the prescribed format, a fresh drainage connection for which, the reconnection charges as may be stipulated at the relevant time of reconnection shall be leviable.

<u>27.</u>.:-

The person or industry shall have to execute the job of drainage connection with or without provision of control manhole including flow measuring devices etc. complete, after such a connection is granted to them by the competent authority, through either any authorised licensed plumber or any of the Municipal Corporation or Gujarat Industrial Development Corporation approved licensed plumber or in the presence of authorised personnel of Gujarat Industrial Development Corporation. The drainage connection charge shall include of such charges required to be expended towards purchase of required materials or labour charges towards laying, jointing and construction work, breaking upon and remarking good of either WBM "Water Bound Macadam") or asphalted road surfaces etc. complete.

<u>28.</u> : -

The drainage cess as may be computed and finalised by the competent authority of the Gujarat Industrial Development Corporation shall not be liable for challenges either by way of representation from individual industry or association of industries or federation of Association of Industries or even in the Court of laws.

29..:-

The drainage connection shall be granted to the industry who does not have or not make use of illegal source of water supply. However, in the event of industry who had been granted permission to drill their own bores will have to ensure that, if they receiving sufficient quantity of water supply arranged by are Gujarat Industrial Development Corporation such permitted bores also shall have to be sealed prior to obtaining drainage connection. In the event if, Gujarat Industrial Development Corporation is unable to meeting with water demand of an industry and if such a permission has been granted to make a private bore within the plot area of industry, then, this should be specifically brought to the notice of concerned authority and this specific quantity of water being used or would be used from this source will have to be notified in the application of the request for drainage connection. In case, if water from private bore is allowed In writing then also from

the entrepreneur will have to put water meter in his own supply line duly sealed so as to know the quantity of water used and quality of effluent likely to be discharged.

<u>30.</u>:-

The Gujarat Industrial Development Corporation holds the right or power to disconnect the water supply and drainage connection in the event of breach of any of the aforesaid regulations for which the concerned authority shall issue notice of clear 30 days prior to disconnection of water supply or drainage connection.

<u>31.</u>.:-

That the Managing Director of the Corporation shall decide all disputes regarding the interpretation of these regulations. In the event of any dispute arising with regard to the interpretation of these regulations, it shall be referred to the Managing Director of the Corporation whose decisions shall be final.